

BEFORE THE HON'BLE NATIONAL COMPANY LAW TRIBUNAL

AHMEDABAD BENCH

C.P. (I.B) No. 309/10/NCLT/AHM/2018

In the Matter of

Ajit Jain, Resolution Professional for Vaman Textiles Private Limited (In Liquidation)

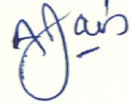
Vs

Paresh Kantilal Patel and Ors.

The Hon'ble NCLT vide order dated 10.03.2021 orders liquidation of the corporate debtor and appoints Mr. Ajit Jain as liquidator of the company. In the 7th CoC meeting dated 11.02.2021 a detailed discussion on probability of revival of the corporate debtor was made. It was decided by the CoC that no viable plans received so far and the corporate debtor should be liquidated in order to maximize the value of assets.

In Compliance with Regulation 31(1) of Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations 2016 a list of Stakeholders is enclosed as Annexure A.

Ajit Gyanchand Jain
Insolvency Professional
IBBI /IPA-001/IP-P00368/2017-18/10625



Ajit Gyanchand Jain

Liquidator

Place: Ahmedabad

In the matter of Vaman Textiles Private Limited

Date: 22.05.2021

IBBI/IPA-001/IP-P00368/2017-18/10625

Annexure - A

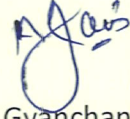
LIST OF STAKEHOLDERS

[As Per Regulation 31(1) of Liquidation Process Regulation, 2018]

The details of stakeholders as on 09th May 2021 is as under;

Sr. No.	Details of Stakeholder	Amount of Claim admitted (In Rs.)	Extent to which debt or dues are secured or unsecured	Proof admitted or rejected in part, and the proofs wholly rejected
(A)	<u>Financial Creditors</u>			
1	Punjab National Bank	10,18,04,842.9	Secured	Proof admitted in full
(B)	<u>Operational Creditors</u>			
2	Somnath Textile Private Limited (in Liquidation)	2,60,000	Unsecured	Proof admitted in full

Ajit Gyanchand Jain
Insolvency Professional
IBBI /IPA-001/IP-P00368/2017-18/10625



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